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PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

National Anthem (page 1)

Introduction of Secretary-General, Rajya Sabha (page 1)

Oath or Affirmation (pages 1 - 2)

Obituary References (pages 2 - 5)

Opening Remarks by the Chairman (pages 5 - 9)

Announcement by Chair (page 9)

[P.T.O

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Papers Laid on the Table (pages 10 - 11)

Petition praying to conserve and revitalize the dying rivers across the country
(pages 11 - 12)

Resignation by Member (page 12)

Message from Lok Sabha — *Reported*

The Farm Laws Repeal Bill 2021 - *Laid on the Table* (page 12)

Regarding various notices given by the Members (pages 13 -14)

Oral Answer to Question (pages 14-21)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

Government Bill - *Passed*

The Farm Laws Repeal Bill, 2021 (pages 21- 25)

Suspension of Members (pages 25 - 27)

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Shri Thirunavukkarasar S.U.
Shri Vijay Kumar (alias) Vijay Vasanth

Committee on Personnel, Public Grievances, Law and Justice

Shri Sushil Kumar Modi — *Chairman*

RAJYA SABHA

Shri Deepender Singh Hooda
Shri Mahesh Jethmalani
Dr. Sasmit Patra
Shri Sukhendu Sekhar Ray
Shri K. R. Suresh Reddy
Shri Shiv Pratap Shukla
Shri Vivek K. Tankha
Shri P. Wilson
Shri Kanakamedala Ravindra Kumar

LOK SABHA

Shri Kalyan Banerjee
Shri Pradan Baruah
Shri Venkatesh Netha Borlakunta
Shri Pradeep Kumar Chaudhary
Shri Vinod Chavda
Shrimati Veena Devi
Shri Jasbir Singh Gill
Shri Choudhury Mohan Jatua
Dr. Ramesh Pokhriyal 'Nishank'
Shri Kanumuru Raghu Rama Krishna Raju
Shri Jyotirmay Singh Mahato
Shri Malook Nagar
Shri Suresh Pujari
Shri A. Raja
Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar
Shri Upendra Singh Rawat
Shrimati Sandhya Ray

Shri Kuldeep Rai Sharma
Shri Mahendra Singh Solanky
Shri B. Manickam Tagore

Committee on Science and Technology, Environment, Forests and Climate Change

Shri Jairam Ramesh — *Chairman*

RAJYA SABHA

Shri Anil Baluni
Shrimati Vandana Chavan
Shrimati Seema Dwivedi
Ms. Indu Bala Goswami
Shri Joginipally Santosh Kumar
Shri Parimal Nathwani
Shri Bhaskar Rao Nekkanti
Shri Nabam Rebia

LOK SABHA

Shri Guharam Ajgalley
Shri Pradan Baruah
Shri E.T. Mohammed Basheer
Shri Jashvantsinh Sumanbhai Bhabhor
Shri Sudarshan Bhagat
Shri Anantkumar Hegde
Shri S. Jagathrakshakan
Shri Mohammed Azam Khan
Shrimati Jyotsna Charandas Mahant
Dr. Swami Sakshiji Maharaj
Shri Asaduddin Owaisi
Shri Kotha Prabhakar Reddy
Dr. Jayanta Kumar Roy
Shrimati Satabdi Roy (Banerjee)
Shri Francisco Sardinha
Shri Anurag Sharma
Shri Mahesh Sahoo
Dr. M.P. Abdussamad Samadani

Shri Kirti Vardhan Singh
Dr. Ramapati Ram Tripathi
Shri Ram Shiromani Verma

Committee on Transport, Tourism and Culture

Shri T.G. Venkatesh — *Chairman*

RAJYA SABHA

Shri Prasanna Acharya
Shrimati Priyanka Chaturvedi
Shri Sambhaji Chhatrapati
Shri Shaktisinh Gohil
Shri Md. Nadimul Haque
Shri Jugalsinh Lokhandwala
Dr. Sonal Mansingh
Shri Tiruchi Siva
Shri Vinay Dinu Tendulkar

LOK SABHA

Shri Anto Antony
Shri Margani Bharat
Shri Tapir Gao
Shri Rahul Kaswan
Shri Ramesh Chandra Majhi
Shri Sunil Baburao Mendhe
Shri K. Muraleedharan
Shri S. S. Palanimanickam
Shri Chhedi Paswan
Shri Kamlesh Paswan
Shri Sunil Kumar Pintu
Shri Prince Raj
Shri Tirath Singh Rawat
Shrimati Mala Roy
Shri Rajiv Pratap Rudy
Shri Dushyant Singh
Shri Rajbahadur Singh

Shri Ramdas C. Tadas
Shri Manoj Tiwari
Shri Krupal Balaji Tumane
Shri Dinesh Chandra Yadav

GOVERNMENT OF INDIA**Cabinet Ministers**

Shri Narendra Modi	The Prime Minister and also in-charge of the following Ministries/Departments:- (i) The Ministry of Personnel, Public Grievances and Pensions; (ii) The Department of Atomic Energy; (iii) The Department of Space; All important policy issues; and All other portfolios not allocated to any Minister
Shri Raj Nath Singh	The Minister of Defence
Shri Amit Shah	The Minister of Home Affairs; and The Minister of Cooperation
Shri Nitin Jairam Gadkari	The Minister of Road Transport and Highways
Shrimati Nirmala Sitharaman	The Minister of Finance; and The Minister of Corporate Affairs
Shri Narendra Singh Tomar	The Minister of Agriculture and Farmers Welfare;
Shri S. Jaishankar	The Minister of External Affairs
Shri Arjun Munda	The Minister of Tribal Affairs
Shrimati Smriti Zubin Irani	The Minister of Women and Child Development
Shri Piyush Goyal	The Minister of Commerce and Industry; The Minister of Consumer Affairs, Food and Public Distribution; and The Minister of Textiles

Shri Dharmendra Pradhan	The Minister of Education; and The Minister of Skill Development and Entrepreneurship
Shri Pralhad Joshi	The Minister of Parliamentary Affairs; The Minister of Coal; and The Minister of Mines
Shri Narayan Rane	The Minister of Micro, Small and Medium Enterprises
Shri Sarbananda Sonowal	The Minister of Ports, Shipping and Waterways; and The Minister of AYUSH
Shri Mukhtar Abbas Naqvi	The Minister of Minority Affairs
Dr. Virendra Kumar	The Minister of Social Justice and Empowerment
Shri Giriraj Singh	The Minister of Rural Development; and The Minister of Panchayati Raj
Shri Jyotiraditya M. Scindia	The Minister of Civil Aviation
Shri Ramchandra Prasad Singh	The Minister of Steel
Shri Ashwini Vaishnaw	The Minister of Railways; The Minister of Communications; and The Minister of Electronics and Information Technology
Shri Pashu Pati Kumar Paras	The Minister of Food Processing Industries
Shri Gajendra Singh Shekhawat	The Minister of Jal Shakti

Shri Kiren Rijju	The Minister of Law and Justice
Shri Raj Kumar Singh	The Minister of Power; and The Minister of New and Renewable Energy
Shri Hardeep Singh Puri	The Minister of Petroleum and Natural Gas; and The Minister of Housing and Urban Affairs
Dr. Mansukh Mandaviya	The Minister of Health and Family Welfare; and The Minister of Chemicals and Fertilizers
Shri Bhupender Yadav	The Minister of Environment, Forest and Climate Change; and The Minister of Labour and Employment
Dr. Mahendra Nath Pandey	The Minister of Heavy Industries
Shri Parshottam Rupala	The Minister of Fisheries, Animal Husbandry and Dairying.
Shri G. Kishan Reddy	The Minister of Culture; The Minister of Tourism; and The Minister of Development of North Eastern Region
Shri Anurag Singh Thakur	The Minister of Information and Broadcasting; and The Minister of Youth Affairs and Sports

Ministers of State (Independent Charge)

Rao Inderjit Singh	The Minister of State of the Ministry of Statistics and Programme Implementation; The Minister of State of the Ministry of Planning; and The Minister of State in the Ministry of Corporate Affairs
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Dr. Jitendra Singh

The Minister of State of the Ministry of Science and Technology;

The Minister of State of the Ministry of Earth Sciences;

The Minister of State in the Prime Minister's Office;

The Minister of State in the Ministry of Personnel, Public Grievances and Pensions;

The Minister of State in the Department of Atomic Energy; and

The Minister of State in the Department of Space

Ministers of State

Shri Shripad Yesso Naik

The Minister of State in the Ministry of Ports, Shipping and Waterways; and

The Minister of State in the Ministry of Tourism

Shri Faggansingh Kulaste

The Minister of State in the Ministry of Steel; and

The Minister of State in the Ministry of Rural Development

Shri Prahalad Singh Patel

The Minister of State in the Ministry of Jal Shakti; and

The Minister of State in the Ministry of Food Processing Industries

Shri Ashwini Kumar Choubey

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and

The Minister of State in the Ministry of Environment, Forest and Climate Change

Shri Arjun Ram Meghwal

The Minister of State in the Ministry of Parliamentary Affairs; and

The Minister of State in the Ministry of Culture

General (Retd.) V. K. Singh	The Minister of State in the Ministry of Road Transport and Highways; and The Minister of State in the Ministry of Civil Aviation
Shri Krishan Pal	The Minister of State in the Ministry of Power; and The Minister of State in the Ministry of Heavy Industries
Shri Danve Raosaheb Dadarao	The Minister of State in the Ministry of Railways; The Minister of State in the Ministry of Coal; and The Minister of State in the Ministry of Mines
Shri Ramdas Athawale	The Minister of State in the Ministry of Social Justice and Empowerment
Sadhvi Niranjana Jyoti	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Rural Development
Dr. Sanjeev Kumar Balyan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying
Shri Nityanand Rai	The Minister of State in the Ministry of Home Affairs
Shri Pankaj Chaudhary	The Minister of State in the Ministry of Finance
Shrimati Anupriya Singh Patel	The Minister of State in the Ministry of Commerce and Industry
Prof. S. P. Singh Baghel	The Minister of State in the Ministry of Law and Justice

Shri Rajeev Chandrasekhar	The Minister of State in the Ministry of Skill Development and Entrepreneurship; and The Minister of State in the Ministry of Electronics and Information Technology
Sushri Shobha Karandlaje	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Bhanu Pratap Singh Verma	The Minister of State in the Ministry of Micro, Small and Medium Enterprises
Shrimati Darshana Vikram Jardosh	The Minister of State in the Ministry of Textiles; and The Minister of State in the Ministry of Railways
Shri V. Muraleedharan	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Parliamentary Affairs
Shrimati Meenakashi Lekhi	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Culture
Shri Som Parkash	The Minister of State in the Ministry of Commerce and Industry
Shrimati Renuka Singh Saruta	The Minister of State in the Ministry of Tribal Affairs
Shri Rameswar Teli	The Minister of State in the Ministry of Petroleum and Natural Gas; and The Minister of State in the Ministry of Labour and Employment
Shri Kailash Choudhary	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shrimati Annpurna Devi	The Minister of State in the Ministry of Education

Shri A. Narayanaswamy	The Minister of State in the Ministry of Social Justice and Empowerment
Shri Kaushal Kishore	The Minister of State in the Ministry of Housing and Urban Affairs
Shri Ajay Bhatt	The Minister of State in the Ministry of Defence; and The Minister of State in the Ministry of Tourism
Shri B. L. Verma	The Minister of State in the Ministry of Development of North Eastern Region; and The Minister of State in the Ministry of Cooperation
Shri Ajay Kumar	The Minister of State in the Ministry of Home Affairs
Shri Devusinh Chauhan	The Minister of State in the Ministry of Communications
Shri Bhagwanth Khuba	The Minister of State in the Ministry of New and Renewable Energy; and The Minister of State in the Ministry of Chemicals and Fertilizers
Shri Kapil Moreshwar Patil	The Minister of State in the Ministry of Panchayati Raj
Sushri Pratima Bhoumik	The Minister of State in the Ministry of Social Justice and Empowerment
Dr. Subhas Sarkar	The Minister of State in the Ministry of Education
Dr. Bhagwat Kishanrao Karad	The Minister of State in the Ministry of Finance
Dr. Rajkumar Ranjan Singh	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Education

Dr. Bharati Pravin Pawar	The Minister of State in the Ministry of Health and Family Welfare
Shri Bishweswar Tudu	The Minister of State in the Ministry of Tribal Affairs; and The Minister of State in the Ministry of Jal Shakti
Shri Shantanu Thakur	The Minister of State in the Ministry of Ports, Shipping and Waterways
Dr. Munjapara Mahendrabhai	The Minister of State in the Ministry of Women and Child Development; and The Minister of State in the Ministry of AYUSH
Shri John Barla	The Minister of State in the Ministry of Minority Affairs
Dr. L. Murugan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and The Minister of State in the Ministry of Information and Broadcasting
Shri Nisith Pramanik	The Minister of State in the Ministry of Home Affairs; and The Minister of State in the Ministry of Youth Affairs and Sports

THE PARLIAMENTARY DEBATES

OFFICIAL REPORT IN THE TWO HUNDRED FIFTY FIFTH SESSION OF THE
RAJYA SABHA

Commencing on 29th November, 2021/8 Agrahayana, 1943 (Saka)

RAJYA SABHA

Monday, the 29th November, 2021/8 Agrahayana, 1943(saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

(The National Anthem, ‘*Jana Gana Mana*’, was played.)

INTRODUCTION OF SECRETARY-GENERAL, RAJYA SABHA

MR. CHAIRMAN: Hon. Members, I have great pleasure in introducing to the House the new Secretary-General, Shri P.C. Mody.

Shri Mody joined the Indian Revenue Service (Income Tax) in 1982 and held various important positions in the Government of India, including Principal Chief Commissioner of Income Tax, Ahmedabad and Mumbai. Shri Mody also served as a Member of the Central Board of Direct Taxes (CBDT) and went on to serve as the Chairman of the Board.

During his tenure as Chairman, CBDT, he encouraged and promoted extensive use of technology in the Income Tax Department and constant upgrading of systems culminating into introduction of Faceless Assessment and Faceless Appeals Schemes as well as other projects leading to drastic reduction in time taken for processing of income tax returns and issuance of refunds.

Shri Mody has deep insight into jurisprudence and exposure to judicial and quasi-judicial processes having served for nearly 40 years in the Government of India. He assumed charge of the office of the Secretary-General of Rajya Sabha on 12th November, 2021. He is an avid traveller, photophile and music lover.

I welcome Shri P.C. Mody and wish him good luck for his new assignment.

OATH OR AFFIRMATION

MR. CHAIRMAN: Oath or affirmation.

Shrimati Rajani Ashokrao Patil (Maharashtra)

Shri M. Mohamed Abdulla (Tamil Nadu)

Shri K.R.N. Rajeshkumar (Tamil Nadu)

Dr. Kanimozhi NVN Somu (Tamil Nadu)

Shri Luizinho Joaquim Faleiro (West Bengal)

MR. CHAIRMAN: Slogans will not be part of record. It is for the guidance of new Members. Outside, you can say whatever you want; no problem.

OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Shri Oscar Fernandes, a sitting Member of this House; Shri K. B. Shanappa, Dr. Chandan Mitra, Shri Hari Singh Nalwa, Shrimati Monika Das and Shri Abani Roy, former Members of this House.

Shri Oscar Fernandes passed away on the 13th of September, 2021, at the age of 80 years.

Born in March, 1941, in the Udupi District of Karnataka, Shri Oscar Fernandes was educated at the M.G.M. College, Udupi.

An agriculturist and social worker, Shri Fernandes was actively involved in projects pertaining to rural housing and relief works. He was a recipient of the Syndicate Agricultural Foundation Award for highest yield in paddy crop and the Karnataka Government State level Award for agriculture. He was a trained performer of '*Yakshagana*', a traditional art form of coastal Karnataka and also had learnt the dance form '*Kuchipudi*' apart from having interest in playing musical instruments. He also served as a Member of the Municipal Council of Udupi, from 1972 to 1976.

Shri Fernandes started his legislative career as a Member of the Seventh Lok Sabha and went on to serve as a Member of the Eighth, Ninth, Tenth and Eleventh Lok Sabha. He served as Parliamentary Secretary to the Prime Minister, from January to September, 1985 and as Minister in the Union Council of Ministers holding portfolios of Statistics and Programme Implementation, Youth Affairs and Sports, Overseas Indian Affairs, Labour and Employment and Road Transport and Highways, from 2004 to 2014.

Shri Oscar Fernandes served as a Member of this House representing the State of Karnataka for four terms, from April, 1998 to April, 2004, from July, 2004 to June 2010, from July 2010 to June, 2016 and from July, 2016 till his sad demise. He also served as the Chairman of the Department-related Parliamentary Standing Committee on Human Resource Development, from August, 2009 to June, 2013.

In the passing away of Shri Oscar Fernandes, the country has lost a multi-talented personality, a loveable person, a dedicated social worker, an able administrator and a distinguished parliamentarian.

Shri K.B. Shanappa passed away on the 9th of May, 2021, at the age of 82 years.

Born in May, 1938, at Shahabad in Gulbarga District of Karnataka, Shri K.B. Shanappa was educated at the Mysore University, Mysore.

A social worker, Shri Shanappa worked assiduously for the welfare of workers and led many workers' struggles championing their rights.

Shri Shanappa started his legislative career as a Member of the Karnataka Legislative Assembly in 1983 and served that Assembly for two terms till 1989. He served as the Minister of Excise and as the Chairman of the Scheduled Castes and Scheduled Tribes Corporation of the Government of Karnataka from 1996 to 2002. Shri Shanappa also served as a Member of the Karnataka Legislative Council from 2012 to 2018.

Shri K.B. Shanappa served as a Member of this House representing the State of Karnataka from April, 2006 to April, 2012.

In the passing away of Shri K.B. Shanappa the country has lost a champion of the rights of workers and an able parliamentarian.

Dr. Chandan Mitra passed away on the 1st of September, 2021, at the age of 66 years.

Born in December, 1954, at Howrah in the State of West Bengal, Dr. Chandan Mitra was educated at St. Stephen's College, Delhi University, and the Oxford University, United Kingdom.

A journalist, Dr. Mitra started his career with '*The Statesman*' newspaper in Kolkata and went on to serve as the Editor and Managing Director of '*The Pioneer*' newspaper.

His deep interest in social issues and culture enabled Dr. Mitra to develop an all-encompassing and accommodative view of the world around him, a quintessential quality required in journalism. He also gave special attention to issues pertaining to climate change, urban and rural development, heritage and education.

Dr. Chandan Mitra served as a Nominated Member of this House from August, 2003 to August, 2009 and as a Member representing the State of Madhya Pradesh, from June, 2010 to June, 2016. He also served as the Chairman of the Department-related Parliamentary Standing Committee on Commerce.

In the passing away of Dr. Chandan Mitra, the country has lost a veteran journalist and an able parliamentarian.

Shri Hari Singh Nalwa passed away on the 9th of September, 2021, at the age of 88 years.

Shri Hari Singh Nalwa was born in October, 1932 at Ujha village in the Panipat District of Haryana.

An income tax practitioner and an agriculturist, Shri Nalwa was instrumental in setting up of a Girls High School and an Eye Hospital and Research Institute at Panipat, Haryana, with contribution from the public. He was also actively associated with many other development works in villages. An ex-serviceman and a teacher, Shri Nalwa had also served in the Departments of Excise and Taxation of the Government of Haryana.

Shri Nalwa started his legislative career as a Member of the Haryana Legislative Assembly and served that Assembly for two terms.

Shri Hari Singh Nalwa served as a Member of this House representing the State of Haryana for two terms from March, 1980 to April, 1982 and again from April, 1982 to April, 1988.

In the passing away of Shri Hari Singh Nalwa, the country has lost a dedicated social worker and an able parliamentarian.

Shrimati Monika Das passed away on the 7th of November, 2021, at the age of 82 years.

Born in 1939, at Dhaka (*now in Bangladesh*), Shrimati Monika Das was educated at the Karnataka University, Dharwad.

A social worker, Shrimati Das worked assiduously for the welfare and upliftment of the downtrodden and deprived sections of the society. She was actively involved in public health activities and in improving the living conditions of slum dwellers. Shrimati Das also served as the Founder President of Progressive Art Circle, Hubli, Dharwad.

Shrimati Monika Das served as a Member of this House representing the State of Karnataka from April, 1980 to April, 1986.

In the passing away of Shrimati Monika Das, the country has lost a dedicated social worker and also a good parliamentarian.

Shri Abani Roy passed away on the 25th of November, 2021, at the age of 82 years.

Shri Abani Roy was born in March, 1939, at Prayagraj in Uttar Pradesh.

A social worker, Shri Roy was an ardent champion of the rights of the workers and worked assiduously for the welfare of the working classes. He also served as nominated Councillor of the erstwhile Corporation of Calcutta from 1978 to 1980.

Shri Abani Roy served as a Member of this House representing the State of West Bengal for three consecutive terms from March, 1998 to August, 2011.

In the passing away of Shri Abani Roy, the country has lost a champion of the rights of workers and an able parliamentarian.

We deeply mourn the passing away of Shri Oscar Fernandes, Shri K.B. Shanappa, Dr. Chandan Mitra, Shri Hari Singh Nalwa, Shrimati Monika Das and Shri Abani Roy.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute.)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

As a mark of respect to the memory of Shri Oscar Fernandes, sitting Member of this House, the House stands adjourned for one hour.

The House then adjourned at twenty minutes past eleven of the clock.

The House reassembled at twenty minutes past twelve of the clock,

MR. CHAIRMAN *in the Chair.*

OPENING REMARKS BY THE CHAIRMAN

MR. CHAIRMAN: Hon. Deputy Chairman of Rajya Sabha, respected Leader of the House, respected Leader of the Opposition, distinguished Ministers and hon. Members, I warmly welcome you all to this Winter Session of the Rajya Sabha, the

255th Session of this august House. I am aware that all of you are keenly awaiting this Session and expect all of you to make the best out of this opportunity.

All of us need to take note that we are meeting at the confluence of the historic 75th year of our hard fought Independence and the 72nd year of adoption of the Constitution of India. There is a certain solemnity that is associated with such rare occasions and I sincerely hope that all of us would be guided by the spirit of the momentous occasion as we proceed with this Winter Session.

Only four days back, the 72nd Constitution Day was commemorated in the Central Hall of the Parliament wherein our Constitution was adopted on November 26, 1949. Since some of you were not present on that occasion, I would like to recall the spirit of that occasion. It was recalled that the Constitution, the sacred law of the land, was a culmination of the dreams of the freedom fighters led by Mahatma Gandhi and other great sons and daughters of our motherland and of the vision of the framers of the Constitution. That vision was scripted from out of the bitter experiences of the long colonial rule and aspirations of a free modern India.

The people of India who gave us this Constitution chose democracy as an instrument for socio-political and economic transformation of our country in a peaceful manner. Accordingly, the Constitution prescribed 'dialogue, debate, decision' in the Legislatures for negotiated pathways for development based on the 'will of the people' conveyed in succeeding elections to the Parliament and the State Legislatures.

All that I would like to emphasize on this solemn occasion is that we need to be guided by the philosophy and the provisions of the Constitution that determine the architecture of our democracy instead of negating it on some pretext or the other. I urge all of you to make the best of the 19 sittings scheduled during this Session.

Hon. Members, the bitter and unpleasant experiences of the last Monsoon Session still continue to haunt most of us. About 70 per cent of the valuable time of this august House was lost due to disruptions and incidents of unruly conduct of some Members during the last forgettable Session, at the end of which there were no winners. All the sections of this august House ended up as losers and so was the country. Should we not draw right lessons from such unpleasant experiences that entail huge costs to the democracy besides leaving a bitter pill in the mouths of the people of our country who have pinned high hopes on the Legislatures and their chosen representatives? I leave it to your wisdom as this august House was conceived as an assembly of wise men who would let the heat and passions of the moment pass by before making the laws in a calm and serene atmosphere.

The Treasury Benches wanted a detailed enquiry into the conduct of some Members during the final two days of the last turbulent Session. I have tried to reach out to the leaders of various parties. Some of them made it clear that their Members would not be a party to any such enquiry. Some leaders, however, expressed concern over the way the functioning of the House was derailed during the last Session and condemned the unruly incidents.

I, on my part, was expecting and waiting the leading lights of this august House to take lead in expressing their outrage over what had happened during the last Session with assurances of introspection and spirited efforts to prevent recurrence of such incidents. Such assurances by all concerned would have helped me in appropriately handling the matter. But, unfortunately, it was not to be.

Hon. Members, as it has now become customary, I would like to inform you all that the eight Department-Related Parliamentary Standing Committees of Rajya Sabha have held a total of 21 meetings in the National Capital since their reconstitution last month. They met for a total of 39 hours 33 minutes which comes to an average duration of 1 hour and 53 minutes per meeting. The average duration slipped below two hours per meeting since the new Committees held quite a few introductory meetings and to discuss the agenda for future. The average attendance in these meetings has, however, been a good 48.58 per cent which is close to the half-way mark and I have urged the Chairmen to reach out to the Members.

I am happy to note the efforts in this regard and I compliment the Chairmen and members of the Committees for the same.

The Committee on Transport, Tourism and Culture held four meetings with the best average duration of 2 hours 48 minutes per meeting besides average attendance of 51.61 per cent. This Committee held another six meetings for over twenty hours in five cities outside Delhi during study tours. Some other committees have also done so. The Committee on Commerce held the highest number of five meetings for duration of about eight and a half hours. I am glad to know and share with all of you that the Committee on Education, Women, Child, Youth and Sports interacted at length with a ninth class student from Haryana while examining the issue of 'Reforms in Content and Design of Text Books'. This is a good evidence of reaching out to the stakeholders for effective feedback and for informed reporting on the subjects chosen for examination by these Committees. Such stakeholders' consultations place the Committees on a separate pedestal in aid of the Parliament.

Hon. Members, this is the fourth full Session of this House to be held under COVID-19 protocol which is the same as during the previous session. It is because of the continuing challenge of the Coronavirus and rising cases being reported from different parts of the world. Emerging new strains are posing a challenge and we should not lower the guard.

This august House would be happy to take note that vaccination is going on at a fast pace in our country. Over 120 crore doses of vaccine have so far been administered with 80 per cent of the eligible people having got at least one dose. It is heartening to note that those who got the required two doses have outnumbered those who got only one dose recently. This House compliments the Central Government, the State Governments and all other stakeholders including the medical staff, anganwadi and other grassroot level workers for their spirited efforts in this regard. All of them deserve compliments.

The elected representatives, the Members of Parliament, should continue to work with the people. I urge upon all my Members of the Rajya Sabha -- you have a larger constituency -- to effectively take up the campaign to see that everyone in your area is vaccinated while ensuring Covid-appropriate behaviour till the battle against the virus is finally won.

All of you would be aware, Sansad TV has been launched on 15th September this year by merging RSTV and LSTV. I urge all of you to take active part in different programmes of the channel and also provide feedback and suggestions on the content and quality of the programmes. You can make good use of Social Media platform of Sansad TV to reach out to wider audience, especially in engaging the youth with various dimensions of our democracy and developmental efforts.

Together, we have gone through the highs and lows during the eleven sessions over the last four years. It was a revealing experience for all of us in the light of which, I look forward to a new normal marked by decency and decorum in the House. The way forward is to opt for a dialogue and debate than disrupt. Each one of you can raise any issue in an appropriate manner and unequivocally express your point of view on any issue if only we can create space for that instead of din in the House.

I have already suggested the Government yesterday and also to others that the Government should try to reach to Opposition to the maximum possible extent. It should take them into confidence regarding the legislation they intend to take, as also the rationale behind the legislation. The Opposition must also understand it in that right spirit, and, then both must move on.

There is a certain scope for the kind of democratic and parliamentary space with collective will. For doing so, we need to remind ourselves of the mandate of our sacred Constitution and the responsibility cast upon you as the law makers under it. I look forward to manifestation of that spirit during this session.

ANNOUNCEMENT BY CHAIR

MR. CHAIRMAN: Hon. Members may kindly take note that due to Corona pandemic, the normal seating arrangement with fixed seat and division numbers has been dispensed with in this Session also as was done in the previous Session. Members will be seated in Rajya Sabha Chamber and galleries. The numbers of seats for each Party at both places have been fixed as per the numerical strength for allocation amongst the Members by the respective parties.

Seats earmarked for the Parties or Groups have already been communicated to their respective leaders. Whereas every Member seated in Rajya Sabha Chamber will have a sound console with microphone on the allotted seat, some of the Members sitting in the Galleries may not find the microphone and the sound console system on their seats. However, in order to facilitate their participation in proceedings, one seat in each gallery has been kept vacant to which these Members can come and speak when called by the Chair. Members who are sitting in the Galleries and called to speak may first identify themselves by raising their hands and also announcing the place and the gallery number from where they are speaking before taking part in the discussion so that they could be identified easily. For the sake of reaching out to people through proper voice, Members are also permitted to speak while sitting. This is not done normally but being followed since the 252nd Session in view of the staggered sitting arrangement.

Now, Papers to be Laid on the Table.

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the Two Hundred and Fifty-fourth Session of the Rajya Sabha and assented to by the President

SECRETARY-GENERAL: Sir, I lay on the Table a statement, both in English and Hindi, showing the Bills passed by the Houses of Parliament during the 254th Session of Rajya Sabha and assented to by the President of India.

- (i) The National Institutes of Food Technology, Entrepreneurship and Management Bill, 2021
- (ii) The Marine Aids to Navigation Bill, 2021
- (iii) The Factoring Regulation (Amendment) Bill, 2021
- (iv) The Coconut Development Board (Amendment) Bill, 2021
- (v) The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021
- (vi) The Inland Vessels Bill, 2021
- (vii) The Essential Defence Services Bill, 2021
- (viii) The Insolvency and Bankruptcy Code (Amendment) Bill, 2021
- (ix) The Central Universities (Amendment) Bill, 2021
- (x) The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021
- (xi) The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021
- (xii) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021
- (xiii) The Limited Liability Partnership (Amendment) Bill, 2021
- (xiv) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021
- (xv) The Tribunals Reforms Bill, 2021
- (xvi) The Taxation Laws (Amendment) Bill, 2021
- (xvii) The Appropriation (No.3) Bill, 2021
- (xviii) The Appropriation (No.4) Bill, 2021
- (xix) The General Insurance Business (Nationalisation) Amendment Bill, 2021
- (xx) The National Commission for Indian System of Medicine (Amendment) Bill, 2021
- (xxi) The National Commission for Homoeopathy (Amendment) Bill, 2021
- (xxii) The Constitution (One Hundred Fifth Amendment) Bill, 2021

[Placed in Library. For (i) to (xxii) See No. LT-5860/17/21]

Various Ordinances promulgated by the President

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:-

- (i) The Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No.8 of 2021), promulgated by the President on the 30th of September, 2021.
- (ii) The Central Vigilance Commission (Amendment) Ordinance, 2021 (No.9 of 2021), promulgated by the President on the 14th of November, 2021.
- (iii) The Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No.10 of 2021), promulgated by the President on the 14th of November, 2021.
- (iv) Corrigendum to the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No.10 of 2021), promulgated by the President on the 15th of November, 2021.

[Placed in Library. For (i) to (iv) See No. LT-4916/17/21]

PETITION PRAYING TO CONSERVE AND REVITALIZE THE DYING RIVERS ACROSS THE COUNTRY

MR. CHAIRMAN: Now, Petition praying to conserve and revitalize the dying Rivers across the country, Shri Subhash Chandra Singh.

DR. K. KESHAVA RAO (Telangana): Sir, may I please speak? ..(*Interruptions*)..

MR. CHAIRMAN: No, no. I have already called him, Keshava Rao ji.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I present to the House a petition signed by Shri Bibhudhendra Pratap Das, President, Odisha Krushak Mahasangha

and Shri Manas Ranjan Baboo, President, Seva Samiti, residents of Bhubaneswar (Odisha) praying to conserve and revitalize the dying rivers across the country.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I associate myself with the hon. Member.

RESIGNATION BY MEMBER

MR. CHAIRMAN: I have to inform hon. Members that I have received a letter dated 15th September, 2021 from Shrimati Arpita Ghosh, Member, representing the State of West Bengal, resigning her seat in the Rajya Sabha. I have discussed with her and I am convinced that she has given it out of her will and consent. So, I have accepted her resignation with effect from 15th September, 2021. Now, questions.

SHRI JAIRAM RAMESH (Karnataka): Sir, we have given notice under Rule 267. *..(Interruptions)..*

MR. CHAIRMAN: I have not permitted Rule 267 notices. *..(Interruptions)..* I urge the Members that time is very limited. *..(Interruptions)..* Time is very limited. *..(Interruptions)..*

SHRI JAIRAM RAMESH: Sir, we have given notice. *..(Interruptions)..*

MR. CHAIRMAN: Message from Lok Sabha, Secretary-General. *..(Interruptions)..*

MESSAGE FROM LOK SABHA

The Farm Laws Repeal Bill, 2021

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Farm Laws Repeal Bill, 2021, as passed by Lok Sabha at its sitting held on the 29th November, 2021."

Sir, I lay a copy of the Bill on the Table.

REGARDING VARIOUS NOTICES GIVEN BY THE MEMBERS

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I have given notice. *..(Interruptions)..*

MR. CHAIRMAN: I have not accepted it. I have already told this. *..(Interruptions)..* All of you, please sit down. *..(Interruptions)..* I have not accepted the notice under Rule 267. I have already made it very clear. *..(Interruptions)..*

SHRI MALLIKARJUN KHARGE: I have given notice on this. *..(Interruptions)..*

DR. K. KESHAVA RAO (Telangana): Sir, I have given notice for adjournment. *..(Interruptions)..*

MR. CHAIRMAN: For the sake of the hon. Members, I would like to inform you, I have stated last time also, that the notices which are not admitted are not going to be read. If you want it, I will read. Shri Mallikarjun Kharge ji's notice was 'Demand to Resolve Issue Related to Farmers'. That is the notice given on 26th. Shri John Brittas gave the similar notice. Shri Sanjay Singh also gave the similar notice on the same subject. Dr. V. Sivadasan also gave the similar notice on the same subject. Shri Binoy Viswam also gave the similar notice on the same subject. Dr. Keshava Rao gave notice on the subject of 'Discriminatory Crop Procurement Policy of Central Government'. Shri Elamaram Kareem gave notice on 'Alleged Irregularities and Violence during the Agartala Municipal Corporation Elections'. Shri Bikash Ranjan Bhattacharyaa also gave notice on the same subject. I have gone through all the notices, and I do not think they deserve any suspension of the rules. *..(Interruptions)..*

SHRI JAIRAM RAMESH (Karnataka): What do you mean by 'they do not deserve'? *..(Interruptions)..*

MR. CHAIRMAN: You cannot question the Chair. *...(Interruptions)..* You cannot question the Chair. Sit down. *..(Interruptions)..* Question No. 1, Shri G.V.L. Narasimha Rao. *..(Interruptions)..* Question Hour is very important. Please sit down. *..(Interruptions)..* Don't encroach upon the rights of others. It is a very important question. *..(Interruptions)..* I need not answer you that way. *...(Interruptions)...* It is the Chairman's discretion whether he admits a motion or not. I have said, "I have not admitted it." *...(Interruptions)...* You want to make

Question Hour a casualty on the very first day! ...*(Interruptions)*... I leave it to you. You need not recommend. ...*(Interruptions)*.. I know that. ...*(Interruptions)*... If you come to the Well, you will be named. ...*(Interruptions)*... Please don't do that. ...*(Interruptions)*... Don't do this. ...*(Interruptions)*... Don't do this. ...*(Interruptions)*... The first day itself! ...*(Interruptions)*... Coming to the Well of the House, disturbing the House, disturbing Question Hour...*(Interruptions)*...
Q. No.1.

ORAL ANSWER TO QUESTION

Implementation of Gazette Notifications on projects in Godavari and Krishna river basins

*1. SHRI G.V.L. NARASIMHA RAO: Will the Minister of JAL SHAKTI be pleased to state:

(a) status of implementation of two Gazette Notifications issued on July 15, 2021 for administration, regulation, maintenance and operation of projects in Godavari and Krishna river basins in Andhra Pradesh and Telangana;

(b) the obstacles in implementation of these Gazette Notifications;

(c) the punitive steps Government had initiated to compel both States to handover all projects to Krishna River Management Board (KRMB) and Godavari River Management Board (GRMB) immediately;

(d) the reasons Government has not initiated such punitive actions so far; and

(e) whether withholding implementation of these Gazette Notifications for a new Krishna Tribunal or a new award amounts to injustice to Andhra Pradesh?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Central Government, in exercise of powers conferred by sub-section 1 of Section 87 of the Andhra Pradesh Reorganization Act, 2014 (APRA, 2014), has issued two Gazette Notifications on 15.07.2021, one for the jurisdiction of Godavari River Management Board (GRMB) and the other for Krishna River

Management Board (KRMB) for administration, regulation, maintenance and operation of projects for Godavari and Krishna rivers, respectively, in the States of Andhra Pradesh and Telangana.

As per sub - section 4 (b) of Section 85 of APRA 2014, the two Boards comprise representatives of the States of Andhra Pradesh and Telangana and Government of India. The notifications have various clauses and the issue of action for implementation of the same pertains to the two State Governments and the two Boards. The matter of implementation of Gazette Notifications has been discussed in the meetings of the KRMB and GRMB from time to time and actions have been agreed. The status of implementation of the Gazette notifications on main clauses is attached at **Annexure**. The implementation of said notifications is subject to timely action and co-operation of the State Governments.

(c) and (d) As per clause 2(b) of the Gazette Notification dated 15.07.2021 regarding KRMB referring to the matter of handing over the jurisdiction of the projects or components (barrages, dams, reservoirs, regulating structures), part of canal network and transmission lines specified in Schedule-2, it is mentioned that :

On and from the date of commencement of this notification, in respect of operational projects or from the date when a non-operational project becomes operational, as the case may be, the State Governments of Andhra Pradesh and Telangana shall completely hand over the jurisdiction of the projects or components (barrages, dams, reservoirs, regulating structures), part of canal network and transmission lines specified in Schedule-2 to this notification to the KRMB so as to enable it to perform the functions mentioned in sub-section (1) of section 85 of the said Act.

Similarly, as per clause 2(b) of the Gazette Notification dated 15/7/2021 regarding GRMB referring to the matter of handing over the jurisdiction of the projects or components (barrages, dams, reservoirs, regulating structures), part of canal network and transmission lines specified in Schedule-2, it is mentioned that :

On and from the date of commencement of this notification, in respect of operational projects or from the date when a non-operational project becomes operational, as the case may be, the States Governments of Andhra Pradesh and Telangana shall completely hand over the jurisdiction of the projects or components (barrages, dams, reservoirs, regulating structures), part of canal network and transmission lines

specified in Schedule-2 to this notification to the GRMB so as to enable it to perform the functions mentioned in sub-section (1) of section 85 of the said Act.

Considering the status provided in part (a) & (b) above, the action for implementation of the two Gazette Notifications of 15/7/2021 has already been initiated by the two Boards and the two State Governments.

(e) The two Gazette Notifications dated 15/7/2021 regarding KRMB and GRMB, have already come into force, thus the question does not arise for withholding the implementation.

Annexure

Status of implementation of various main Clauses of the Notifications dated 15th July, 2021 by GRMB/KRMB and the States of A.P and Telangana

Clause no.	Issue	Status reported by GRMB	Status reported by KRMB
1 (I)	Within a period of sixty days from the date of publication of this notification, the State Governments of Andhra Pradesh and Telangana shall provide one-time seed money of an amount of rupees two hundred crore each and be deposited in the GRMB/KRMB bank account to enable the GRMB/KRMB to discharge its functions effectively.	GRMB Secretariat has requested both the State Governments for depositing the one time seed money. However, one time seed money has not been deposited by the State Governments of both Andhra Pradesh and Telangana in the GRMB bank account till date.	Both State Governments have informed that the matter was already apprised to their Finance Department for consideration regarding seed money.

(b)	States Governments of Andhra Pradesh and Telangana to completely hand over the jurisdiction of the operational projects or components (barrages, dams, reservoirs, regulating structures), part of canal network and transmission lines specified in Schedule-2.	Jurisdiction of the projects/components has not been handed over by the two State Governments in respect of any project under Schedule-2.	Water Resources Deptt, Govt. of AP has issued GO dated 14.10.2021 mentioning that 4 components of Srisailam project shall be handed over to KRMB w.e.f. 14.10.2021 (subject to certain conditions). Further, Energy (Power- 1) Deptt, Govt. of AP issued GO dated 14.10.2021 stating that two components i.e. Srisailam RB Power House and Nagarjuna Sagar Right (Jawahar) canal power house shall be handed over to KRMB w.e.f. 14.10.2021 (subject to certain conditions). However, no such communication regarding handing over of the projects has been received from Govt. of Telangana.
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2 (f)	Both the State Governments shall stop all the ongoing works on unapproved projects as on the date of publication of this notification until the said projects are appraised and approved as per the provisions of the said Act and in accordance with the decisions taken in the 2nd meeting of the Apex Council. If approvals are not obtained within six months after the publication of this notification, full or partial operation if any of the said ongoing unapproved projects shall cease to operate.	After notification, Detailed Project Report of six projects have been submitted by I & CAD Dept., Government of Telangana State for appraisal. No DPR has been submitted by Water Resources Department, Government of Andhra Pradesh.	Secretaries of Government of both the States have been requested by KRMB in July 2021 to stop all ongoing works on unapproved projects and submit compliance report.
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2 (g)	Within six months from the date of publication of this notification, both State Governments shall get complete the unapproved projects appraised and approved as per the provisions of the said Act and in accordance with the decisions taken in the 2nd meeting of the Apex Council. If approvals are not obtained within the stipulated time of six months, such completed unapproved projects shall cease to operate.	After notification, Detailed Project Report of six projects have been submitted by I & CAD Dept., Government of Telangana for appraisal. No DPR has been submitted by Water Resources Department, Government of Andhra Pradesh.	Secretaries of Government of both the States were requested by KRMB vide letter dated 26.07.2021 to submit the DPRs for necessary appraisal and approval.
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A Sub-Committee for operationalisation of Gazette Notification dated 15.07.2021 has been formed by KRMB and also by GRMB. These sub-committees comprise members from State Governments and the concerned Boards.

SHRI G.V.L. NARASIMHA RAO: Sir, I would like to know...*(Interruptions)*...

MR. CHAIRMAN: Mr. Prakash*(Interruptions)*... Keshava Rao garu, please tell your Members...*(Interruptions)*... This is not the way. ...*(Interruptions)*... I don't like it to happen...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: Sir, I would like to thank hon. Minister. ...*(Interruptions)*... and also hon. Prime Minister. ...*(Interruptions)*...

MR. CHAIRMAN: Please. ...*(Interruptions)*... You don't want the House to run...*(Interruptions)*... You don't want the House to run...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: On the issue of Gazette Notifications...*(Interruptions)*.. As per the provisions of the Andhra Pradesh Reorganisation Act, 2014. ...*(Interruptions)*... Sir, my first supplementary to hon. Minister is this. ...*(Interruptions)*...

MR. CHAIRMAN: No, please. ...*(Interruptions)*....

SHRI G.V.L. NARASIMHA RAO: The two States involved in the Gazette Notifications...*(Interruptions)*...

MR. CHAIRMAN: Nothing shall be recorded and shown. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: If any of the States is violating the intent and the content of the Gazette Notifications, what penal action can the Central Government take?

MR. CHAIRMAN: Mr. Prakash. ...*(Interruptions)*... Mr. Prakash, then I have to name you. Unnecessary...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: Because these notifications emerge out of the statutory provisions of the A.P. Reorganisation Act. ...*(Interruptions)*... Therefore, I would like hon. Minister to inform as to what best action the Ministry can take in this regard, Sir. ...*(Interruptions)*...

श्री गजेन्द्र सिंह शेखावत : सभापति महोदय, मैं माननीय सदस्य का धन्यवाद करना चाहता हूँ कि उन्होंने माननीय प्रधान मंत्री जी और देश की सरकार के प्रति Andhra Pradesh Reorganization Act की भावना के अनुरूप दोनों बोर्ड्स के लिए गजट notify करने के लिए धन्यवाद ज्ञापित किया है।...*(व्यवधान)*... माननीय सभापति महोदय ...*(व्यवधान)*..

MR. CHAIRMAN: Hon. Members, it seems that some people have come determined not to allow the House to function. ...(*Interruptions*)... So, I adjourn the House till 2.00 p.m.

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>*]

The House then adjourned at thirty-eight minutes past twelve of the clock.

*The House reassembled at two of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

GOVERNMENT BILL

The Farm Laws Repeal Bill, 2021

MR. DEPUTY CHAIRMAN: The Farm Laws Repeal Bill, 2021. Shri Narendra Singh Tomar to move a motion for consideration of the Farm Laws Repeal Bill, 2021. ...(*Interruptions*)...

श्री मो. नदीमुल हक (पश्चिमी बंगाल) : सर, डिस्कशन का क्या हुआ? ...(*व्यवधान*)...

† جناب محمد ندیم الحق: سر، ڈسکشن کا کیا ہوا؟...(*مداخلت*)....

कृषि एवं किसान कल्याण मंत्री (श्री नरेन्द्र सिंह तोमर) : महोदय, मैं प्रस्ताव करता हूँ :

"कि लोक सभा द्वारा यथा पारित कृषक (सशक्तिकरण और संरक्षण) कीमत आश्वासन और कृषि सेवा पर करार विधेयक, 2020, कृषक उपज व्यापार और वाणिज्य (संवर्धन और सरलीकरण) विधेयक, 2020, आवश्यक वस्तु (संशोधन) विधेयक, 2020 का निरसन और आवश्यक वस्तु अधिनियम, 1955 का संशोधन करने वाले विधेयक पर विचार किया जाए। "

...(*व्यवधान*)...

The question was proposed.

† Transliteration in Urdu script.

श्री उपसभापति : माननीय एलओपी ...(व्यवधान)... Motion moved. ...(Interruptions)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, यह The Farm Laws Repeal Bill, 2021 है न?

श्री उपसभापति : जी।

श्री मल्लिकार्जुन खरगे : सर, हम सदन के सारे मेम्बर्स इस repeal bill का स्वागत करते हैं, कोई भी इसके विरोध में नहीं है, क्योंकि यह किसानों का मुद्दा है। ...(व्यवधान)...

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव) : सर, खरगे साहब बहुत सम्मानित व्यक्ति हैं, विपक्ष के नेता हैं, पर संसदीय नियम यह है ...(व्यवधान)... सर, पहले मोशन मूव तो होने दीजिए। ...(व्यवधान)... प्रक्रिया शुरू हो गई है। ...(व्यवधान)...

श्री उपसभापति : मोशन मूव हो गया है। ...(व्यवधान)...

श्री भूपेन्द्र यादव : मैं खरगे साहब का सम्मान करता हूँ। ...(व्यवधान)... सर, उसे तो कराइए। ...(व्यवधान)...

श्री उपसभापति : एक बार एलओपी को बोलने दीजिए, तब मैं एलाउ करता हूँ। ...(व्यवधान)... प्लीज़, प्लीज़ ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : सर, आपने मुझे इस सदन में अपने विचार रखने की परमिशन दी, इसके लिए आपका धन्यवाद। सर, जो तीन काले कानून थे, उनके बारे में क्या प्रतिक्रिया हो रही है, उन्हें देश में किस ढंग से स्वीकार किया जा रहा है, यह सब मालूम होने के बाद आखिर सरकार ने वे तीनों बिल वापस लिए हैं। अब वापस लेने के बाद, मेरी उनसे यह गुज़ारिश है कि ठीक है, एक साल, तीन महीने के बाद आपको ज्ञान प्राप्त हुआ और आपने बिल्स को वापस लिया ...(व्यवधान)...

श्री नरेश गुजराल (पंजाब) : सौ-सौ लोग मरे। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : मर रहे हैं। ...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़ ...(व्यवधान)...

प्रो. मनोज कुमार झा (बिहार) : शहीद हुए हैं, मरे नहीं हैं। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : लेकिन आपको मालूम है कि इस किसान आंदोलन से directly-indirectly इस सदन के सभी सदस्य जुड़े हुए हैं और सभी ने मदद की है। लेकिन हुआ क्या? जिन बिल्स के लिए, जो बिल्स यहाँ प्रस्तावित किए गए, उस वक्त सभी सदस्यों ने, चाहे वह लोअर हाउस हो, अपर हाउस हो या एनजीओज़ और किसान संगठन हों, सभी ने उनका विरोध किया। उन्होंने कहा कि ये बिल्स किसानों के हित में नहीं हैं, किसानों के विरोध में हैं। इनसे किसानों को कोई फायदा नहीं होगा, इसलिए इन बिल्स को आप वापस लीजिए, इसे लेकर एक साल, तीन महीने से agitation चल रहा था। फिर भी, सरकार नहीं मानी। आखिर में, एक ऐसा वक्त आया जब सारे देश में इस कानून के खिलाफ एक माहौल बन गया और उसका result by-elections में भी थोड़ा इधर-उधर महसूस हुआ। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Please wind up. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे : बस, दो मिनट। उसके बाद, पाँच स्टेट्स में चुनाव हैं। उनके परिणाम भी वे पहले से सोच चुके हैं कि जब by-elections में ऐसा परिणाम है, तो फिर पाँच स्टेट्स में इसका परिणाम क्या होगा? तब इनके ध्यान में यह आया। ...**(व्यवधान)**... सर, 700 लोग बॉर्डर्स पर मर चुके हैं।...**(व्यवधान)**... 700 किसान मर चुके हैं। ...**(व्यवधान)**..

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... माननीय एल. ओ.पी. साहब, मैंने आपको दो मिनट का समय दिया था। Please. ...*(Interruptions)*... माननीय कृषि मंत्री जी। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : मैं अपनी बात पूरी कर लेता हूँ। ...**(व्यवधान)**...

श्री उपसभापति : मैंने आपको दो मिनट का समय दिया था, आपने लगभग चार मिनट बोला। ...**(व्यवधान)**... Please. ...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I am on a point of order. ...*(Interruptions)*...

श्री उपसभापति : माननीय कृषि मंत्री जी, अब आपकी बात रिकॉर्ड पर जाएगी। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : *

श्री नरेन्द्र सिंह तोमर: माननीय उपसभापति महोदय, भारत सरकार ये तीनों कृषि सुधार बिल किसानों की भलाई के लिए लायी थी, लेकिन हम सब लोगों को इस बात का दुःख है कि कई बार

* Not recorded.

प्रयत्न करने के बावजूद भी-- कांग्रेस पार्टी के लोग अपने घोषणा-पत्र में इसको रखने के बाद भी इस पर दोहरा रुख अपनाते रहे हैं। ...**(व्यवधान)**...

श्री उपसभापति : केवल आपकी बात ही रिकॉर्ड पर जा रही है। ...**(व्यवधान)**... माननीय मंत्री जी, अपने विचार बहुत संक्षेप में रखें। ...**(व्यवधान)**...

श्री नरेन्द्र सिंह तोमर : हम किसान संगठनों से चर्चा के वक्त उनको समझाने में सफल नहीं हुए, इसलिए प्रधान मंत्री जी ने ऐतिहासिक बड़प्पन का परिचय दिया और गुरु नानक देव जी के पावन 'प्रकाश पर्व' पर उन्होंने इनको वापस लेने की घोषणा की। ...**(व्यवधान)**... यह प्रधान मंत्री जी की कथनी और करनी की एकरूपता का परिचायक है कि इन बिलों को repeal करने के लिए हम यहाँ आए हुए हैं। ...**(व्यवधान)**...सत्ता पक्ष भी तैयार है और opposition भी माँग करता रहा है। ...**(व्यवधान)**... इसलिए इस पर कोई भी विषय आगे बढ़ाने की जरूरत नहीं है, चर्चा की जरूरत नहीं है। ...**(व्यवधान)**... मैं समझता हूँ कि विधेयक को पारित किया जाए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to repeal the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020, the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020, the Essential Commodities (Amendment) Act, 2020 and to amend the Essential Commodities Act, 1955, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. ...**(Interruptions)**...

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Shri Narendra Singh Tomar to move that the Bill be passed. ...**(Interruptions)**...

श्री नरेन्द्र सिंह तोमर : महोदय, मैं प्रस्ताव करता हूँ:

कि विधेयक को पारित किया जाए।

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned for thirty minutes.

The House then adjourned at eight minutes past two of the clock.

The House reassembled at thirty-eight minutes past two of the clock,

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Since some important discussions are going on, so, we will have to give some more time for the discussion. ...*(Interruptions)*... So, the House stands adjourned for thirty minutes more.

The House then adjourned at thirty-eight minutes past two of the clock.

The House reassembled at nine minutes past three of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

SUSPENSION OF MEMBERS

MR. DEPUTY CHAIRMAN: The Parliamentary Affairs Minister, please. ...*(Interruptions)*...

श्री नरेश गुजराल (पंजाब): सर, जो 700 किसान मरे हैं, उन्हें श्रद्धांजलि देनी चाहिए। ..*(व्यवधान)*...

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, with your kind permission, I move the following...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I am on a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva is on a point of order. ...*(Interruptions)*... Hon. Minister, please wait for one minute. Hon. Minister, please. ...*(Interruptions)*... Please, one minute. Tiruchi Sivaji is on a point of order.

SHRI TIRUCHI SIVA: Thank you, Mr. Deputy Chairman, Sir. Earlier also when the Bill was to be passed, I wanted to raise a point of order, but I could not attract the attention of the Chair. Sir, the simple thing is that there is a Supplementary List of Business that was taken up regarding the Repeal of the Farm Bills. I don't want to go into the merits of the Bill. But, this was without time being allocated in the BAC. Has there been any precedent of taking a Bill without allocating time, by way of bringing in a Supplementary List of Business?

MR. DEPUTY CHAIRMAN: Thank you. Now, we have other items of Business; so your point of order is over. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Please make it clear. ...*(Interruptions)*... Sir, give the ruling. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Hon. Minister, please speak... ...*(Interruptions)*... सिर्फ माननीय मंत्री जी का बयान ही रिकॉर्ड पर जाएगा।...*(व्यवधान)*...

SHRI PRALHAD JOSHI: Sir, I move:

"That this House takes cognisance and strongly condemns the utter disregard to the authority of the Chair, complete abuse of rules of the House persistently thereby wilfully obstructing the Business of the House through their unprecedented acts of misconduct, contemptuous, unruly, and violent behaviour and intentional attacks on security personnel on the last day of 254th Session of Rajya Sabha (Monsoon Session) i.e., 11th August, 2021 thereby lowering the dignity of and bringing disrepute to this august House by the following Members and resolves, for above compelling reasons to suspend these Members from the service of the House for the remainder of the 255th Session

under rule 256 of Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha):

1. Shri Elamaram Kareem, CPI (M);
2. Shrimati Phulo Devi Netam, INC;
3. Shrimati Chhaya Verma, INC;
4. Shri Ripun Bora, INC;
5. Shri Binoy Viswam, CPI;
6. Shri Rajmani Patel; INC;
7. Ms. Dola Sen, AITC;
8. Shrimati Shanta Chhetri, AITC;
9. Shri Syed Nasir Hussain, INC;
10. Shrimati Priyanka Chaturvedi, Shiv Sena;
11. Shri Anil Desai, Shiv Sena; and
12. Shri Akhilesh Prasad Singh, INC."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Shri Elamaram Kareem, CPI (M); Shrimati Phulo Devi Netam, INC; Shrimati Chhaya Verma, INC; Shri Ripun Bora, INC; Shri Binoy Viswam, CPI; Shri Rajmani Patel, INC; Ms. Dola Sen, AITC; Shrimati Shanta Chhetri, AITC; Shri Syed Nasir Hussain, INC; Shrimati Priyanka Chaturvedi, Shiv Sena; Shri Anil Desai, Shiv Sena; and Shri Akhilesh Prasad Singh, INC are suspended for the remaining part of the current Session. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 11.00 hours on Tuesday, the 30th November, 2021.

The House then adjourned at twelve minutes past three of the clock till eleven of the clock on Tuesday, the 30th November, 2021.

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